

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of (name of Company) **BATA INDIA LIMITED** having its Registered Office at 27B, Camac Street, 1st Floor, Kolkata West Bengal-700016, registered in the name of the following Shareholder(s) have been lost by them.

Sr. No.	Name of the Shareholder/s	Folio No./s	Certificate No./s	Distinctive Number/s	No. of Shares
1.	SABHYATA BHATIA	0098532	729905	128051725 to 128052068	344 of FV Rs 5/-

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Private Limited 247 Park, C-101, 1st Floor, B. S. Marg, Vikhroli (W) Mumbai-400083 TEL: 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate(s).

Sd/-
Place : Delhi
Date : 31.08.2024

Sabbhayata Bhatia
Name of Legal Claimant

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of (name of Company) **BATA INDIA LIMITED** having its Registered Office at 27B, Camac Street, 1st Floor, Kolkata West Bengal-700016, registered in the name of the following Shareholder(s) have been lost by them.

Sr. No.	Name of the Shareholder/s	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
1.	SABHYATA BHATIA	0083696	725426	127502891 to 127503278	388 of FV Rs 5/-

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Private Limited 247 Park, C-101, 1st Floor, B. S. Marg, Vikhroli (W) Mumbai-400083 TEL: 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate(s).

Sd/-
Place : Delhi
Date : 31.08.2024

Sabbhayata Bhatia
Name of Legal Claimant

CENTRAL RAILWAY
MUMBAI DIVISION
POLYMER BUFFER SPRING PACK SET. E-PROCUREMENT
DY.CMM/M/PAREL, E-PROCUREMENT Notice No:- e-39/2024 Dt. 26.08.2024
TENDER NO. - 43.24.6874 ITEM DESCRIPTION - Polymer Buffer Spring Pack Set, (consisting of 3 items) to ICF Drg. No. ICF/STD-2-2-015 Alt-a/Nil, Col-II, Item Nos. 16, 17 & 18, Material & Spec. as per ICF/MDI/Spec-353 with Amdt. 1 of August 2019. QTY-350 Sets, T.O.D-25th September-2024 Allocation/UWO/RWO No. : 06023123 & WO No. 80106231
Complete details of tenders are available at Central Railway official website www.irps.gov.in in the complete documents can be downloaded from the website.
DY. Chief Material Manager (Mech.)
SUN 367
DOWNLOAD UTS APP FOR TICKETS

EAST COAST RAILWAY
e-Tender Notice No. CPMSUWATENG 2024009. Dtd.: 23.08.2024
Name of work: "DEVELOPMENT OF INFRASTRUCTURE FACILITIES FOR MAINTENANCE OF HHP ELECTRIC LOCOMOTIVES AT DIESEL LOCO SHED, VISAKHAPATNAM, EAST COAST RAILWAY ON ENGINEERING, PROCUREMENT & CONSTRUCTION (EPC) MODE"
Approx cost of the work: ₹ 115.19,49,765.50, EMD: ₹ 57,59,800/-, Completion period of the work: 15 months.
Tender closing date & time :at 1100 hrs. of 26.09.2024
No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website www.irps.gov.in. The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/ bidder can participate on e-tendering.
The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.
Dy. Chief Engineer (GSU), Waltair
PR-452/P-24-25

EAST COAST RAILWAY
e-Tender Notice No. EPC-CECONII BBS2024033. Dtd.: 19.08.2024
Name of work: 3RD LINE BETWEEN NERUNDI-BARANG (22KM) AND KHURDA ROAD-VIZIANAGARAM (363KM) ON BHADRAK-VIZIANAGARAM SECTION (368KM): CONSTRUCTION OF IMPORTANT BRIDGE NOS. 539 (16X30.5M) OPEN WEB STEEL GIRDER OVER RIVER BURIPA AT CH.402521M), 544 (32X65.84M) OPEN WEB STEEL GIRDER OVER RIVER MAHANADI AT CH.406305M), 553 (18X45.70M) OPEN WEB STEEL GIRDER OVER RIVER KATHJORI AT CH.411589M), 557 (20X45.70M) OPEN WEB STEEL GIRDER OVER RIVER KUAKHAI AT CH.414607M) ON EPC MODE.
Approx cost of the work: ₹ 99660.27 Lakhs, EMD: ₹ 2,00,00,000/-, Completion period of the work: 730 days.
Tender closing date & time :at 1200 hrs. of 18.10.2024.
No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website www.irps.gov.in. The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/ bidder can participate on e-tendering.
The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.
Chief Administrative Officer (Con)/ Bhubaneswar
PR-55/CH/24-25

EAST COAST RAILWAY
e-Tender Notice No. EPC-CECONII BBS2024033. Dtd.: 19.08.2024
Name of work: 3RD LINE BETWEEN NERUNDI-BARANG (22KM) AND KHURDA ROAD-VIZIANAGARAM (363KM) ON BHADRAK-VIZIANAGARAM SECTION (368KM): CONSTRUCTION OF IMPORTANT BRIDGE NOS. 539 (16X30.5M) OPEN WEB STEEL GIRDER OVER RIVER BURIPA AT CH.402521M), 544 (32X65.84M) OPEN WEB STEEL GIRDER OVER RIVER MAHANADI AT CH.406305M), 553 (18X45.70M) OPEN WEB STEEL GIRDER OVER RIVER KATHJORI AT CH.411589M), 557 (20X45.70M) OPEN WEB STEEL GIRDER OVER RIVER KUAKHAI AT CH.414607M) ON EPC MODE.
Approx cost of the work: ₹ 99660.27 Lakhs, EMD: ₹ 2,00,00,000/-, Completion period of the work: 730 days.
Tender closing date & time :at 1200 hrs. of 18.10.2024.
No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website www.irps.gov.in. The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/ bidder can participate on e-tendering.
The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.
Chief Administrative Officer (Con)/ Bhubaneswar
PR-55/CH/24-25

EAST COAST RAILWAY
e-Tender Notice No. EPC-CECONII BBS2024033. Dtd.: 19.08.2024
Name of work: 3RD LINE BETWEEN NERUNDI-BARANG (22KM) AND KHURDA ROAD-VIZIANAGARAM (363KM) ON BHADRAK-VIZIANAGARAM SECTION (368KM): CONSTRUCTION OF IMPORTANT BRIDGE NOS. 539 (16X30.5M) OPEN WEB STEEL GIRDER OVER RIVER BURIPA AT CH.402521M), 544 (32X65.84M) OPEN WEB STEEL GIRDER OVER RIVER MAHANADI AT CH.406305M), 553 (18X45.70M) OPEN WEB STEEL GIRDER OVER RIVER KATHJORI AT CH.411589M), 557 (20X45.70M) OPEN WEB STEEL GIRDER OVER RIVER KUAKHAI AT CH.414607M) ON EPC MODE.
Approx cost of the work: ₹ 99660.27 Lakhs, EMD: ₹ 2,00,00,000/-, Completion period of the work: 730 days.
Tender closing date & time :at 1200 hrs. of 18.10.2024.
No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website www.irps.gov.in. The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes/ corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/ bidder can participate on e-tendering.
The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.
Chief Administrative Officer (Con)/ Bhubaneswar
PR-55/CH/24-25

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF INNOVATIVE WATER CARE INDIA PRIVATE LIMITED

No.	Name of Corporate Person	INNOVATIVE WATER CARE INDIA PRIVATE LIMITED
1.	Date of incorporation of Corporate Person	25.04.2019
2.	Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Mumbai, under Companies Act, 2013
3.	Corporate identity number / limited liability identity number of Corporate Person	U41000MH2019FTC324561
4.	Address of the registered office and Principal office (if any) of Corporate Person	NPV House, D Wing, Chanakya Mahavir Nagar Link Road, Kandivali (West), Mumbai City, Mumbai, Maharashtra, India, 400067
5.	Liquidation commencement date of Corporate Person	28.08.2024
6.	Name, address, email address, telephone number and the registration number of the Liquidator	Kamali Ahuja , Insolvency Professional Address: D-251, Basement, Defence Colony, New Delhi-110024 Email: wdliquidation@gmail.com Telephone No: 01146013134 Regn. No: IBI/PIA-002/IP-N01025/2020-2021/13389
7.	Last date for submission of claims	27.09.2024

Notice is hereby given that the INNOVATIVE WATER CARE INDIA PRIVATE LIMITED has commenced voluntary liquidation on 28th August, 2024. The stakeholders of INNOVATIVE WATER CARE INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 27th September, 2024 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Liquidator of Innovative Water Care India Private Limited
Registration No: IBI/PIA-002/IP-N01025/2020-2021/13389
Date: 29.08.2024
Place: New Delhi
AFA valid upto: 30-06-2025

CLASSIFIED CENTRES IN MUMBAI

SOUTH MUMBAI Phone: 23415111

Bejay Ads, Opera House Phone: 23692926 / 56051035

Color Spot, Bcyalla (E), Phone: 23748048 / 23714748

FCA Communications, Nariman Point, Phone: 40020550 / 51.

Fulrani Advtg. & Mktg. Antop Hill Phone: 24159961
Mobile: 9769238274 / 9969408835

Ganesh Advertising, Abdul Rehman Street, Phone: 2342 9163 / 2341 4596

J.K. Advertisers, Horminal Circle, Fort, Phone: 22663742

Mani's Agencies, Opp.G.P.O. Fort, Phone: 2263 00232
Mobile: 9892091257

Manojpat Ads, Curry Road (E), Phone: 24700338
Mobile: 9820460262

OM Sai Ram Advtg., Curry Road Phone: 9967375573

Pinto Advertising, Mazagaon, Phone: 23701070
Mobile: 9869040181

Premier Advertisers Mumbai Central Mobile: 9818991116

Sarjan Advertising, Tardeo, Phone: 66626983

Sanjet Communication Fort, Phone: 40024682 / 40792205.

S. Arts Advtg. Masjid

Taj Publicity Services, Bcyalla (W), Phone: 2305 4894
Mobile: 9892013771.
Yugambha Advertising, Girgaon, Phone: 2386 8065.
Mobile: 989074144.

CENTRAL MUMBAI

Aaryan Publicity Dadar (E), Phone: 022-45881876
Mobile: 9320111876

B. Y. Padhye Publicity Services, Dadar (W), Phone: 2422 9241 / 2422 0445.

DATEY Advertising, Daray Bhavan, Dadar (W) Mobile: 8452846979 / 9930949817

Hook Advertisement Dadar Mobile: 8691800888

Central Advertising Agency, Mahim (W), Phone: 24468656 / 24465555

Charudatta Advertising, Mahim (W), Phone: 24221461

Jay Publicity, Dadar (E), Phone: 24124640

Pallavi Advtg. Dadar (W), Mobile: 9869109765

Shree Swami Samarth Advertising, Dadar (W), Phone: 24440631
Mobile: 9869131962

Sylus Arts, Dadar (W), Phone: 24304897

Time Advertising, Matunga (W), Phone: 2446 6191

Vijaya Agencies, Dadar (W), Phone: 2422 5672.

NIIT Learning Systems Limited
Registered Office: Plot No. 85, Sector 32, Institutional Area, Gurugram - 122001, Haryana.
CIN: L72200HR2001PLC099478 Phone: +91(124) 4293000; Website: www.niitlms.com; E-mail: investors@niitlms.com

NOTICE OF 22nd ANNUAL GENERAL MEETING

Notice is hereby given that the 22nd Annual General Meeting ('AGM') of the Members of NIIT Learning Systems Limited ('the Company') will be held through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM') on Tuesday, September 24, 2024, at 10:00 A.M. (IST) to transact the business, as set out in the Notice of the AGM. The deemed venue for the AGM shall be the Registered Office of the Company.

In accordance with the applicable provisions of Companies Act, 2013 ('the Act') and Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations'), read with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 issued by SEBI (hereinafter collectively referred to as 'the Circulars'), the Notice of AGM and Annual Report have been sent in electronic mode only, to the members whose e-mail addresses are registered with Depository Participant(s)/ Depositories. The requirements of sending physical copy of the Notice of the AGM and Annual Report to the Members have been dispensed with vide said Circulars. The electronic dispatch of Annual Report to the members has been completed on Saturday, August 31, 2024. The aforesaid Notice and Annual Report are also available on the website of the Company i.e., www.niitlms.com and on the website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively.

The documents pertaining to the items of business to be transacted in the AGM and referred in Notice of AGM or Annual Report shall be available electronically for inspection by members upon request to the Company by sending email at investors@niitlms.com. In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of Listing Regulations and Secretarial Standard on General Meetings (SS-2) issued by The Institute of Company Secretaries of India, the Company is pleased to provide remote e-Voting facility to its members, to vote from a place other than venue of the AGM ('remote e-Voting'). The Company is providing facility to its members to cast their votes remotely, using the electronic voting system ('remote e-Voting'), for participation in the AGM through VC/OAVM facility and e-Voting during the AGM through National Securities Depositories Limited ('NSDL'). The procedural instructions in this respect have been provided in notes to the Notice of AGM. Members of the Company under the category of Institutional/Corporate shareholders are encouraged to attend and participate in the AGM through VC/OAVM and vote thereat. The Members participating in the AGM through VC/OAVM facility, shall be eligible to vote through e-Voting system during the AGM if not voted earlier through remote e-Voting.

The members of the Company holding shares as on the cut-off date i.e., Tuesday, September 17, 2024, shall be entitled to cast vote by remote e-Voting or attend the meeting through VC/OAVM and cast vote at AGM. The voting rights of members shall be in proportion to their shares of the paid-up equity share capital of the Company as on the cut-off date. The remote e-Voting period shall commence on Thursday, September 19, 2024 (9:00 A.M. IST) and ends on Monday, September 23, 2024 (5:00 P.M. IST). The remote e-Voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the member(s) through remote e-Voting, it cannot be changed subsequently. In the case of voting by remote e-Voting and also e-Voting at the AGM, votes cast through remote e-Voting will be considered final and e-Voting at the AGM will not be considered.

Any person, who acquires shares and become member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e., Tuesday, September 17, 2024, may obtain the login ID and password by sending a request at evoting@nsdl.com or investors@niitlms.com. However, if you are already registered with NSDL for remote e-Voting then you can use your existing user ID and password for casting your vote. Mr. Milan Malik, Practicing Company Secretary (Membership No. FCS 9888 and CP No. 16614) and failing him, Mr. Subhash Chander Sethi, Practicing Company Secretary (Membership No. FCS 3019 and CP No. 23681), the designated partners of Cornexus Services LLP, have been appointed as the Scrutinizer(s) to scrutinize the e-voting process in a fair and transparent manner.

Members who would like to express their views or ask questions during the AGM may register themselves by sending request mentioning their name, demat account/ folio number, email id, mobile number through their registered email to the Company at investors@niitlms.com. The Speaker Registration will be open till Tuesday, September 17, 2024. Only persons who shall be member as on the cut-off date shall be entitled to register and participate in the AGM.

In case of any queries relating to e-Voting or attending AGM through VC/OAVM, members may refer the Frequently Asked Questions ('FAQs') for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. 022-48867000 or send a request at evoting@nsdl.com or contact NSDL, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.

INSTRUCTIONS ON TAX DEDUCTIBLE AT SOURCE ON DIVIDEND:

- The Company has fixed Thursday, September 5, 2024, as Record Date for determining entitlement of members to the final dividend for the financial year ended March 31, 2024, at approved at the AGM.
- Members are advised to refer to the notes set out in the Notice of the AGM related to tax deduction at source on dividend. Members are requested to provide their documents for any tax benefit (no tax or deduction of tax at lower rate) to the Company through email at investors@niitlms.com latest by Saturday, September 14, 2024. The same shall be subject to being complete in all respect, valid and subject to verification by the Company.

The notice issued earlier in respect of AGM of the Company is available at the website of the Company and stock exchanges.

By Order of the Board
For NIIT Learning Systems Limited
Sd/-
Place: Gurugram
Date: August 31, 2024
Deepak Bansal
Company Secretary & Compliance Officer

Kirloskar Ferrous Industries Limited
A Kirloskar Group Company
Registered Office: 13, Laxmanrao Kirloskar Road, Khadki, Pune - 411 003
CIN: L27101PN1991PLC063223

NOTICE OF ANNUAL GENERAL MEETING, E-VOTING AND RECORD DATE

Notice is hereby given that the 33rd Annual General Meeting ('AGM') of the Members of Kirloskar Ferrous Industries Limited ('the Company') will be held on **Tuesday, 24 September 2024 at 11.00 a.m. (IST)** through Video Conferencing ('VC') or Other Audio Visual Means ('OAVM') facility, in compliance with provisions of the Companies Act, 2013 ('the Act') and rules thereof read with the General Circular No. 14/2020 dated 8 April 2020, the General Circular No. 17/2020 dated 13 April 2020, the General Circular No. 20/2020 dated 5 May 2020, the General Circular No. 10/2022 dated 28 December 2022 and General Circular No. 09/2023 dated 25 September, 2023 issued by the Ministry of Corporate Affairs [collectively referred to as 'MCA Circulars'] and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended, read with the SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 read with Master Circular No. SEBI/HO/CFD/CFD-PoD/2/P/CIR/2023/120 dated 11th July, 2023 issued by the SEBI [collectively referred to as 'SEBI Circulars']

Notice is further given that, The Board of Directors at its meeting held on 9 August 2024 has recommended the Final Dividend of ₹ 2.50 per equity share of ₹ 5 each (i.e. 50 percent) for the financial year 2023-2024 for the approval of the Members at the AGM and that the Record Date has been fixed as **Friday, 13 September 2024** to ascertain the list of Members entitled to receive the Final Dividend.

In compliance with the MCA Circulars and the SEBI Circulars; the Notice of AGM and the Annual Report for the financial year 2023-2024 have been sent in electronic mode only to all those Members, whose email addresses are registered with the Company or the Registrar and Share Transfer Agent or their respective Depository Participants. The Notice of AGM and the Annual Report for the financial year 2023-2024 will be available at the website of the Company viz. www.kirloskarferrous.com and the website of BSE Limited viz. www.bseindia.com

Pursuant to provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014; Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and as amended; the Company is pleased to provide to the Members the facility to exercise their right to vote by electronic means through the National Securities Depository Limited ('NSDL') on all items of businesses as set out in the Notice of AGM. The Members may cast their votes using an electronic voting system from a place other than the venue of the AGM ('Remote e-voting') or by e-voting at the AGM. The Cut-off date has been fixed as Tuesday, 17 September 2024 for determining eligibility of Members to cast the vote by remote e-voting or by e-voting at the AGM.

Pursuant to Rule 20 of the Companies (Management and Administration) Rules, 2014 and as amended from time to time; the Members are provided with following information:

- The dispatch of the Notice of AGM alongwith the Annual Report has been completed by electronic mode on 31 August 2024.
- The remote e-voting period commences on **Saturday, 21 September 2024 at 9:00 a.m. (IST)** and ends on **Monday, 23 September 2024 at 5:00 p.m. (IST)**.
- Remote e-voting shall not be allowed beyond 5:00 p.m. (IST) on Monday, 23 September 2024.
- A Member, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut Off date shall be entitled to avail the facility of remote e-voting or the e-voting at the AGM.
- Any person, who acquires shares of the Company after dispatch of the Notice of AGM and becomes Member of the Company and holds shares as of the Cut Off date may obtain login ID and password by sending a request to evoting@nsdl.co.in

However, if a person is already registered with NSDL for remote e-voting, then existing User ID and password can be used to cast the vote. If you forgot your password, you can reset your password by using "Forgot User Details / Password" or "Physical User Reset Password" option available on www.evoting.nsdl.com. A Member can also use the OTP (One Time Password) based login to cast the vote on the e-voting system of NSDL.

- The Members attending the AGM through VC / OAVM facility, who have not cast the votes by means of remote e-voting, shall be able to cast the vote through e-voting at the AGM.
- The Members, who have cast their votes by remote e-voting, may also attend the AGM through VC / OAVM facility, but shall not be entitled to cast their votes again at the AGM.
- The procedure for electronic voting and attending the AGM through VC / OAVM facility have been provided in the Notice of AGM. The Notice of AGM will be available at the websites of the Company viz. www.kirloskarferrous.com; BSE Limited viz. www.bseindia.com and NSDL viz. www.evoting.nsdl.com.

In case of any queries, the Members may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the Downloads section of www.evoting.nsdl.com or call on toll free number 1800 1020 990 and 1800 22 44 30 or contact Ms. Pallavi Mhatre, Assistant Manager, National Securities Depository Limited, Trade World, A Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400013 at the Email ID evoting@nsdl.co.in who will address the grievances relating to electronic voting. The Members may also write to the Company Secretary at email ID kfinvestor@kirloskar.com or to the Registered Office Address.

For Kirloskar Ferrous Industries Limited
Sd/-
Date : 31 August 2024
Place : Pune
Mayuresh Gharpure
Company Secretary
• Tel: +91 20 66084645 • Fax: +91 20 25813208
• Email: kfinvestor@kirloskar.com • Website: www.kirloskarferrous.com

Mark bearing word "Kirloskar" in any form as a suffix or prefix is owned by Kirloskar Proprietary Limited and Kirloskar Ferrous Industries Limited is the Permitted User

SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Regd. Off.: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Madhavayal, Chennai - 600 095

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company [fully registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
LAN :- 6064392211582844	(1) Mangal Anil Nikam (2) Anil Ashok Nikam	Residential Flat No. 403 Admeasuring Area 658 Sq.ft. Equivalent 60.96 Sq.mt. to Built-up Approximately on Fourth Floor in the Residential Building Named As "Om Sai Heritage Wing No. C" Alongwith Undivided Common Interest in the Land Beneath the Building Situated on Plot of Land Bearing S. No. 330/29 At Village Kalher, Within the Limits of Grampanchayat Kalher, Bhiwandi Sub-District And Taluka Bhiwandi, Sub-Division And District Thane, Maharashtra State.	12.06.2024 Rs. 20,19,919.64/- (Rupees Twenty Lakh Eighty Four Thousand Two Hundred Nineteen and Sixty Four Paise Only) as on 11.06.2024	29.08.2024

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE COMPANY LIMITED
(Formerly Fullerton India Home Finance Co. Ltd.)
Place : Thane, Maharashtra
Date : 29.08.2024

Genus energizing lives
GENUS PAPER & BOARDS LIMITED
(CIN: L21098UP2012PLC048300)
Regd. Office: VIII, Agwanpur, Kanth Road, Moradabad-244001 (U.P.)
Phone: 0591-2511242, Website: www.genuspapper.com, Email: cs@genuspapper.com

NOTICE OF ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 13th Annual General Meeting ('AGM') of the Members of Genus Paper & Boards Limited ('the Company') is scheduled to be held on Monday, September 23, 2024 at 11:30 a.m. IST through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM'), in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), read with the applicable circulars issued by the Ministry of Corporate Affairs and the SEBI in this regard (Collectively referred to as 'applicable circulars') to transact the business as set forth in the Notice of AGM. The Members can join the AGM in the VC/OAVM mode 30 minutes before and after the scheduled time of the commencement of AGM by following the procedure mentioned in the Notice of AGM. In accordance with the applicable circulars, the Notice of AGM and Annual Report for the financial year 2023-24 have been sent on August 31, 2024 to all the Members of the Company whose email addresses are registered with the Depository Participant(s). The aforesaid documents are also available on website of the Company at www.genuspapper.com, website of the Central Depository Services (India) Limited ('CDSL') at www.evotingindia.com and website of the Stock Exchanges at www.bseindia.com and www.nseindia.com, respectively.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, and applicable circulars, members holding shares as on the cut-off date i.e. September 16, 2024 may cast their vote electronically on the business as set forth in the Notice of AGM through remote e-voting or e-voting during the AGM. The detailed procedure or instructions for e-voting are contained in the Notice of AGM. In this regard, the Members are hereby informed that:

- The remote e-voting shall commence on Friday, September 20, 2024 at 9:00 a.m. (IST) and end on Sunday, September 22, 2024 at 5:00 p.m. (IST). The remote e-voting shall not be allowed beyond the said date and time.
- The remote e-voting module shall be disabled by CDSL for voting after 5:00 p.m. (IST) on September 22, 2024.
- It is hereby clarified that it is not mandatory for a member to use the remote e-voting facility. Members have also an option to cast their vote through e-voting by attending the AGM. Members can opt for only one mode of voting. The Members who have cast their vote by remote e-voting prior to the meeting may also attend the meeting but shall not be entitled to cast their vote again.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e., September 16, 2024 only shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM. A person, who is not a Member as on the said cut-off date, should treat this Notice or Notice of AGM for information purposes only. Any person who has acquired shares of the Company and become member after dispatch of the Notice of AGM and holding shares as on cut-off date i.e. Monday, September 16, 2024 may obtain login ID and password

सफाई अपनाओ, बिमारी भगाओ’ अभियानात बेलापूरसह नेरूळ व वाशी येथे ‘डीप क्लिनींग ड्राईव्ह’

बेलापूर ,दि. ३१ (वार्ताहर) : स्वच्छ भारत मिशन अंतर्गत ‘सफाई अपनाओ, बिमारी भगाओ’ अभियानांतर्गत महापालिका आयुक्त डॉ. कैलास शिंदे यांच्या मार्गदर्शनानुसार सातत्याने विविध उपक्रम राबविले जात असून त्यामध्ये लोकसहभागवार भर दिला जात आहे.

या अनुषंगाने आज बेलापूर, नेरूळ व वाशी विभागात अतिरिक्त आयुक्त श्री. सुनिल पवार, घनकचरा व्यवस्थापन विभागाचे उपआयुक्त डॉ.अजय गडदे, परिमंडळ १ उपआयुक्त श्री.सोमनाथ पोटेरे यांच्या नियंत्रणाखाली विशेष सखोल स्वच्छता मोहीम अर्थात डीप क्लिनींग ड्राईव्ह राबविण्यात आले.

यामध्ये बेलापूर विभागात आम्र मार्ग येथे विशेष सखोल स्वच्छता मोहीम राबविण्यात आली. यामध्ये नवीन यांत्रिकी सफाई वाहनांचा वापर करण्यात आला. घनकचरा व्यवस्थापन विभागाचे उपआयुक्त डॉ. अजय गडदे यांच्या उपस्थितीत राबविण्यात आलेल्या या मोहीमेत महापालिका स्वच्छताकर्मिसह एनएसएसचे विद्यार्थी उत्साहाने सहभागी झाले होते. या

ज्येष्ठाकडील दागिन्यांची पिशवी लंपास, हडपसर भागतील घटना

पुणे, दि. ३१ (वार्ताहर): बँकेतून तारण ठेवलेले दागिने पुन्हा ताब्यात घेउन घरी जात असताना एका ज्येष्ठाला उपहारगृह दिसले. वडपाव खायची इच्छा त्यांना झाली. दागिन्यांची पिशवी दुचाकीच्या हँडलला लटकविणे जेष्ठाला महागात पडले. दुचाकीला लटकविलेली पाच लाख रुपयांचे दागिने ठेवलेली पिशवी चोरट्यांनी चोरून नेली. हडपसरमधील शेवाळेवाडी पीएमपी बसस्थानकाजवळ ही घटना नुकतीच घडली.

याबाबत एका ज्येष्ठाने हडपसर पोलीस ठाण्यात तक्रार दाखल केली आहे. तक्रारदाराच्या पत्नीचे दागिने उरळी कांचनमधील एका बँकेत तारण ठेवले होते. गुरुवारी (२९ ऑगस्ट) त्यांनी बँकेत तारण ठेवलेले दागिने कर्ज भरून ताब्यात घेतले होते. त्यानंतर ते पत्नीसह दुचाकीवर मांजरीकडे निघाले होते.

शेवाळेवाडी परिसरात त्यांनी एक उपहारगृह पाहिले भूक लागल्याने ज्येष्ठाने दुचाकी रस्त्याच्या कडेला थांबविली. दागिन्यांची पिशवी दुचाकीच्या हँडलला अडकवून दोधे वडपाव खान्यासाठी शेजारील उपहारगृहात गेले. नेमकी त्याचवेळी चोरट्यांनी त्यांची नजर चुकवून दागिन्यांची पिशवी चोरून नेली. याप्रकरणी पोलीस कर्मचारी श्रीकांत पांडुळे तपास करत आहेत

मुंबई नाशिक महामार्गावर भिवंडीजवळ गॅस टँकर लिकेजची घटना



आरेतील तीन तलावांत मूर्ती विसर्जनास बंदी, मुख्य कार्यकारी अधिकाऱ्यांची न्यायालयात भूमिका

मुंबई, दि. ३१ (प्रतिनिधी) :मूर्ती विसर्जनावाबत उच्च न्यायालयाने २०१८ मध्ये दिलेला आदेश आणि केंद्रीय प्रदूषण नियंत्रण मंडळाने (सीपीसीबी) २०२० मध्ये प्रसिद्ध केलेल्या सुधारित नियमांच्या पाश्र्वभूमीवर आरे दुग्ध वसाहतीतील तीन तलावांत गणेशमूर्ती विसर्जनास गेल्या वर्षीप्रमाणे यंदाही परवानगी देणार नाही, अशी भूमिका आरेच्या मुख्य कार्यकारी अधिकाऱ्यांनी शुक्रवारी उच्च न्यायालयात मांडली. त्याची दखल घेऊन मुंबईतील अन्य भागांतही सीपीसीबीच्या मार्गदर्शक तत्वांनुसार, मूर्तीचे पर्यावरणरक्षेी विसर्जन करण्यासाठी आवश्यक ती व्यवस्था करण्याचे आदेश न्यायालयाने दिले.

नागरिकांचा दबाव आणि जागेचा तुटपुंटा यामुळे महापालिकेने आरे वसाहतीतील तलावांत विसर्जनासाठी



अंतर्गत उरण हायवे व त्या बाजूच्या पदपाथच्या कडेला असलेले गवत काढण्यात आले तसेच प्लास्टिक, कागद, कापडाचे तुकडे असा कचरा गोळा करण्यात आला व परिसर स्वच्छता करण्यात आली. बेलापूर विभागाचे सहा.आयुक्त तथा विभाग अधिकारी श्री. शशिकांत तांडेल व स्वच्छता अधिकारी श्री.सूर्यकांत म्हात्रे यांच्या माध्यमातून सर्व स्वच्छता निरीक्षक व स्वच्छतामित्रांसह ही सखोल स्वच्छता मोहीम यशस्वीरित्या राबविण्यात आली.

अशाच प्रकारे नेरूळ विभाग

कार्यालयामार्फत डी.वाय.पाटील स्टेडियम समोर सायन पनवेल हायवे तसेच एलपीनाका ते पुढारी प्रेस रोड आणि लगतची मुकळी जागा याटिकाणी सखोल स्वच्छता मोहीम राबविण्यात आली. नेरूळ विभागाचे सहा.आयुक्त तथा विभाग अधिकारी डॉ. अमोल पालवे व स्वच्छता अधिकारी श्री. अरूण पाटील यांच्या माध्यमातून आयोजित करण्यात आलेल्या या मोहीमेत महापालिका स्वच्छता निरीक्षक, पर्यवेक्षकांसह स्वच्छताकर्मी आणि एनएसएसचे विद्यार्थी मोठ्या संख्येने

सहभागी झाले होते.

वाशी विभागातही सहा. आयुक्त तथा विभाग अधिकारी श्री.सागर मोरे आणि स्वच्छता अधिकारी श्री.सूर्यकांत म्हात्रे यांच्या पुढाकारातून स्वच्छता निरीक्षक व स्वच्छताकर्मिंच्या माध्यमातून सेक्टर ८ सागर विहार परिसरात डीप क्लिनींग मोहीम राबविण्यात आली.

नियमित स्वच्छतेप्रमाणेच अशा प्रकारच्या विशेष सखोल स्वच्छता मोहीमांच्या माध्यमातून दुर्लक्षित व पडीक जागांच्या स्वच्छतेवर भर दिला जात आहे.

नोकरीवरून काढल्याच्या तणावात अंगणवाडी सेविकेचा मृत्यू



अधिकाऱ्यांवर कठोर कारवाई करण्याची मागणी त्यांच्या मुलाने केली आहे.जयश्री कडाली असे या अंगणवाडी सेविकेचे नाव आहे. या मुरबाडमधील चैत्यपाडा अंगणवाडीत सेविका होत्या.

मिळालेल्या माहितीनुसार, जयश्री या मुरबाडमधील चैत्यपाडा अंगणवाडीत सेविका होत्या. ३० जुलै रोजी त्यांना सेवासमाप्तीची

नोटीस देत, त्यांचे काम थांबवण्यात आले. मात्र, आपल्याला अचानक कामावरून का काढले?, याचे कारण विचारून ते न देता, नोटीस स्वीकारल्याबद्दल सही करण्यासाठी त्यांना बेलापूरमधील कोकण भवन कार्यालयात बोलावण्यात आले. यावेळी त्यांच्याकडून जबरदस्तीने सही घेण्यात आल्याचे त्यांच्या मुलाने सांगितले. कोणतेही कारण देण्यात आले नसल्याने आपल्याला हे काम करू देण्याची मागणी जयश्री यांनी केली होती. यानंतर त्यांना वरिष्ठांकडून ऑर्डर घेऊन येण्यास सांगण्यात आले. मात्र, कोकण भवममध्ये त्यांना नंतर या, आम्ही पत्राने कळवू यांसारखी कारणे देत, परत पाठवण्यात आले. घरी

परत जात असताना त्या प्रचंड तणावाखाली होत्या. अचानक नोकरी गेल्याने हतबल झालेल्या जयश्री यांची मुलाच्या मदतीने धडपड सुरू होती. बुधवारी २८ ऑगस्टला त्या सकाळीच कोकण भवनला गेल्या.

जयश्री आपल्या मुलाबरोबर ठाणे ते बदलापूर लोकल प्रवास करत असताना, खूपच तणावाखाली होत्या. अशातच कोपर ते डॉंबिवलीदरम्यान त्यांचे लोकलमध्येच निधन झाले. रेल्वे पोलिसांनी त्यांचा मृतदेह शास्त्रीनगर रुग्णालयात पाठवला. मात्र, डॉक्टरांनी त्यांना मृत घोषित केले. आपल्या आईवर अन्याय करण्याच्या लोकांवर कठोर कारवाई करण्यात यावी, अशी मागणी जयश्री यांच्या मुलाने केली आहे.

बदलापूरनंतर कल्याणमध्ये पुन्हा दोन वर्षाच्या चिमुकलीवर लैंगिक अत्याचार



माहितीनुसार, पीडित चिमुकली शुक्रवारी दुपारच्या सुमारास घराबाहेर खेळत असताना एक माणूस त्याटिकाणी आला.

त्याने मुलीला निर्जनस्थळी नेऊन तिच्यावर लैंगिक अत्याचार केला. अत्याचारानंतर त्याने चिमुकलीला पुन्हा घराबाहेर सोडले आणि निघून गेला.

मुलीला वेदना असह्य झाल्याने ती रडत रडतच घरी आली. आई वडिलांनी तिला विचारण्याचा प्रयत्न केला पण तिला काही सांगता आले नाही. तिला काही दुखापत तर झाली नसेल ना या विचाराने आई वडिलांनी तिची पाहणी केली असता हा घडलेला प्रकार त्यांच्या लक्षात आला.

त्यानंतर आई वडिलांनी तातडीने पोलिसात धाव घेऊन तक्रार दाखली केली, पोलिसांनी गुन्हा नोंद करून घेतला. काही तासातच आरोपीला अटकही करण्यात आली. महाराष्ट्रात गेल्या काही महिन्यांपासून महिला आणि अल्पवयीन मुलींवर होणाऱ्या

स्वारेगेटपर्यंत मेट्रो सेवा सुरू होण्याची शक्यता

पुणे, दि. ३१ (वार्ताहर): पुणे मेट्रोची स्वारेगेटपर्यंतची सेवा गणेशोत्सवापूर्वी सुरू होणे अपेक्षित आहे. जिल्हा न्यायालय ते स्वारेगेट या भूमिगत मेट्रो मार्गाने काम पूर्ण झाले असून, मेट्रो रेल्वे सुरक्षा आयुक्तकडून तपासणी शुक्रवार, ३० ऑगस्ट २०२४ पासून सुरू झाली आहे. या तपासणीवरच मेट्रो सुरू होणं आवलंतून आहे. राज्य विधानसभा निवडणुकीची आचारसंहिता सप्टेंबरमध्ये लागू होण्याची शक्यता असल्याने, गणेशोत्सवापूर्वी जिल्हा न्यायालय ते स्वारेगेट मार्गावर मेट्रो सेवा सुरू करण्याचा महा-मेट्रोचा विचार आहे. जिल्हा न्यायालय ते स्वारेगेट या मेट्रो मार्गावर बुधवार पेठ, मंडई आणि स्वारेगेट अशी तीन स्थानके असून, हे अंतर ३.६४ किमी आहे. फेब्रुवारीमध्ये या मार्गावर चाचणी घेण्यात आली.



जिल्हा न्यायालय आणि बुधवार पेठ स्थानकांदरम्यान, हा मार्ग मुठा नदीपात्रातून जातो आणि शहरच्या इतिहासात प्रथमच नदीपात्राखाली मेट्रो मार्ग जात आहे.

माध्यमांशी बोलताना महा-मेट्रोचे संचालक अतुल गाडीगळ म्हणाले की, जिल्हा न्यायालय ते स्वारेगेट मेट्रो मार्ग पूर्ण झाला आहे. “आम्ही गणेशोत्सवापूर्वी सेवा सुरू करण्याचा प्रयत्न करत आहोत आणि सीएमआरएस शुक्रवारपासून सुरू होणाऱ्या मार्गाची पाहणी करतील. एकदा तपासणी पूर्ण झाल्यानंतर, नियोजित प्रमाणे प्रवासी सेवांसाठी लाइन खुली केली जाईल.

लैंगिक अत्याचाराच्या प्रकास थांबण्याचे नाव घेत नाहीत. अवघ्या दोन आठवड्यांपूर्वीत बदलापूरमध्ये चार वर्षांचा चिमुकलीवर शाळेत लैंगिक अत्याचाराचा प्रकार उघडकीस आला होता. त्यानंतर संपूर्ण राज्यात संतापाची लाट उसळली होती. या घटनेनंतर बदलापूरच्या नागरिकांनी थेट मध्य रेल्वे मार्गावर रेल रोको आंदोलन करत आपला संताप व्यक्त केला. या घटनेच्या खजमा नागरिकांच्या मनात ताज्या असतानाच आता कल्याणमध्येही असाच संतापजनक प्रकार उघडकीस आला आहे.

सुचना वादारे आम जनतेस देण्यात येते की, माझे अशील श्री. किशोर दत्तात्रय शिंदे हे दुकान क्र. १, लठ मजला, क्षेत्रफळ मोजमापित २७.८८ चौ. मीटर बिल्ड अप क्षेत्रफळ, बिल्डींग शीथर को-ओग. हा. सो. लि. म्हणून जात, मध्यमती, ठाणे ४०० ६०२ येथील जमिनीवरील बांधकामिती फ्री क्र. ४३० ग्रीडिएसएल, बॉम्बे शहर सर्व्हे क्र. ५५१/२२१की, गाव चार्जद, तालुका व जिल्हा ठाणे येथील नोंदणीकरणा जिल्हा व उम निबंधक ठाणे येथील ठाणे महाराष्ट्रकाम मंडळाच्या नियंत्रित मालकमतेने मालक आहेत.

सदर मालकना कु. रेणु मेकर व श्री. एस. व्ही. एस. मणी यांच्या नावे आहेत व ते श्रीधर सीएएसएल ते मूळ सभासद होते व सदर कु. रेणु डी. मेकर व श्री. एस. व्ही. एस. मणी हे दि. ०२.०८.१९८० पर्यंत सोमवटीद्वारे जारी रेंज अग्रप्रापक क्र. १२ धाकत समविष्ट ५६ ते ६० धाकत विभिन्न क्रमांक धाकत क्र. ५०/- प्रत्येकीच्या ५ शेअरचे धाकत आहेत.

दि. १९ नोव्हेंबर, १९८६ अंतर्गत श्री. दत्तात्रय नना शिंदे यांनी सदर दुकान कु. रेणु मेकर व श्री. एस. व्ही. एस. मणगे यांच्याकडून अनौपचारिक करार अंतर्गत खोटी केले होते.

श्री. दत्तात्रय नना शिंदे यांचा मृत्यू दि. २८.०५.२००७ रोजी झाला त्यांच्या मागे १ श्री. किशोर दत्तात्रय शिंदे (सुलग्ना) २. श्रीमती. शांताबाई दत्तात्रय शिंदे (पत्नी), २. श्रीम. जयश्री दिलीप जताप (सुगुणी) ३. श्रीम. अमी महादेव चव्हाण (सुगुणी) ५. श्रीम. भारती जगन्नाथ पोतल (सुलग्नी) हे केळक कावदेशीर वारस आहेत.

श्री. किशोर दत्तात्रय शिंदे यांनी संपूर्ण शेअर्स वरील सदर ठुकामते १. श्रीमती शांताबाई दत्तात्रय शिंदे, २. श्रीम. जयश्री दिलीप जताप, ३. श्रीम. अमी महादेव चव्हाण ४. श्रीम. भारती जगन्नाथ पोतल यांच्याकडून लिखित करार अंतर्गत उप निबंधक उमेश शहर अंतर्गत नोंदणीकृत करून लिखित क्र. खुजीवे-१५९१-२०२० दि. ९ नोव्हेंबर, २०२० अंतर्गत नोंदणीकृत केले. शेअर प्रमाणपत्र दुकान क्र. ०१ धाकत त्यांचे रेंज अग्रप्रापक क्र. (समावेश नोंदणीकरणा क्र.) १२ व शेअरचे ५६ ते ६० हे श्रीमती शांताबाई दत्तात्रय शिंदे यांच्या नावे आहेत.

जर कोणही व्यक्तीस सदर वरील संदर्भित मालमना वा भाग्याच्या संबंधात कोणतेही दस्तावेज वा कोणही व्यक्तीस कोणतेही दावे असल्यास तसेच विक्री, अवलंबावद, गहाण, प्रगार, भेट, देखावत, सुविधाधिकार, ताबा, भांडेकारण, वीरिडाट, उप बहिवाद, घातपातिका, परवान, तारणगणण, हक्कांचे हस्तांतण वा साक्षार्थी हक्क यांच्यावर कोणत्याही दुरत, कोणतेही बरे करार, मुझकारावर, गहाण वा कोणतेही अन्य दावे वरील सदर मातममच्या संबंधात असल्यास मालमतेने हक्क यांच्या दाय्यांकरिता कुठ्या त्यांनी तसेच आक्षेप सदर सुप्रेच्या प्रमिदी तारखेपासून ७ दिवसांच्या आत दाखाल करावे. सदर आक्षेप लेखी स्वरुपात खालील पत्त्यावर दाखवावे.

(वकील आदित्य एच. गांके)

उच्च न्यायालय, मुंबई

ज. जी. असोसिएट्स,

४०१, गजानन फ्लॉरिअल कॉम्प्लेक्स,

रत्नबल विडियोनेट सेंट्रल वर,

सिडको बस स्टॉपजवळ, ठाणे पछिा ४०० ६०१.

पुणे जिल्ह्यातील १५० पाणीपुरवठा योजना खोळंबल्या



पुणे, दि. ३१ (वार्ताहर):

जिल्ह्यातील विविध तालुक्यांमधील पाच कोटी रुपयांपेक्षा अधिक निधीच्या ‘जलजीवन मिशन’ अंतर्गत येणाऱ्या पाणीपुरवठा योजनांसाठी सुमारे दीडशे ठिकाणी जागांची आवश्यकता आहे. मात्र, त्यासाठी संबंधित विभागांकडे तपासुरावा करूनही फारसे यश येत नसल्याने पाणीपुरवठा विभागाची दमछाक झाली आहे. त्यामुळे कामांना ब्रेक लागला आहे. दोन वर्षांपासून पुणे जिल्ह्यातील सरकारी गागरान, पाचबंधारे, जलसंधारण, वन, खासगी मालकीच्या आणि धर्मादाय संस्थांच्या जमिनींसाठी मागणीचे प्रस्ताव पुढे सरकेनासे झाल्याने योजनांची कामे रखडली आहेत. परिणामी, गावांमधील पाणीपुरवठा योजना पूर्ण होण्यास विलंब लागत आहे.

४६ जागांचे प्रस्ताव पाणीपुरवठा विभागाने सरकारी गागरान जागेसाठी ४६ जागांचे प्रस्ताव जिल्हाधिकारी कार्यालयाकडे पाठविले. या प्रस्तावांवेकी ४४ प्रस्तावांसंदर्भात चौकशीची प्रक्रिया सुरू आहे. ३०

प्रस्ताव वन विभागाकडे, एक संधारण विभाग आणि जलसंपदा विभागाकडे २५ प्रस्ताव पाठविले आहेत. ४३ जागा खासगी मालकीच्या आहेत. खासगी मालकांनी वकरीसपत्र करून देण्याची तयारी दर्शविली असून, तीही प्रक्रिया अद्याप प्रलंबित आहे. चार धर्मादाय संस्थांशी निगडित जागा असून, प्रस्तावांवर निर्णय न होऊ

सर्व संगीर्णाना यदाही सुचित करण्यात येते की, माझे अशील श्री. अतुल अशोक नावेंकर हे फ्लॅट क्र. १२०२, २ वा मजला, कावला सॉल सॉल, खुशीची गंग, अमोनी पछिा, मुंबई ४०० ०५३ येथील मालकमतेने पुरिणी मालक आहेत. मुळीच्या अशोक नावेंकर हे सध फ्लॅट जागेचे संयुक्त आर्द्री होते व अशोक नावेंकर यांचा मृत्यू दि. २६.०५.२०२२ रोजी झाला व त्यांच्या मागे अनुया अशोक नावेंकर (पत्नी) विधवा) २. प्रणीत अशोक नावेंकर (सुलग्ना) व ३. प्रज्जक सुभाष बोरई (विवाहित सुलग्नी) हे केळक कावदेशीर वारस आहेत.

जर कोणही व्यक्तीस/व्यक्तीा, कावदेशीर वारस यांना वरील सदर फ्लॅट जागेच्या संबंधात कोणतेही दावे, हक्क, आक्षेप, प्रगार असल्यास त्यांची माला संबंधित दस्तावेज यांच्यासार सदर सुप्रेच्या प्रमिदी तारखेपासून १५ दिवसांच्या आत अपोहोदयित्या यांना दस्तऐवज पुरावे यांच्यावर सर्व्हे साक्षात अन्वया कोणतेही दावे गुप्तित फले जाणार नाहीत

संशोधन की. तिहारी

दि. ०१.०९.२०२४

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंबई – ४०० ०१३.

१५, ज. जी. नागर, सोपना बिल्डींगजवळ, जे. एच. रोड, एम

हासर, अमोनी (पछिा), मुंब